

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH  
\* \* \* \* \*

Commercial Complex (BOA)  
Indiranagar  
Bangalore - 560 038

Dated : 8 SEP 1988

APPLICATION NO. 1188 / 88(F)

W.P. NO. /

Applicant(s)

Shri G.N. Nagaraja  
To

1. Shri G.N. Nagaraja  
Company Secretary  
Karnataka State Forest Industries  
Corporation Ltd.,  
32/2, Crescent Road  
Bangalore - 560 001
2. Dr M.S. Nagaraja  
Advocate  
35 (Above Hotel Swagath)  
Ist Main, Gandhinagar  
Bangalore - 560 009
3. The Comptroller & Auditor  
General of India  
No. 10, Bahadur Shah Zafar Marg  
New Delhi - 110 002

Respondent(s)

The Comptroller & Auditor General of India,  
New Delhi & 2 Ors

4. The Accountant General (Audit-I)  
Karnataka  
Bangalore - 560 001
5. The Accountant General  
(Accounts & Entitlements)  
Karnataka  
Bangalore - 560 001
6. Shri M. Vasudeva Rao  
Central Govt. Stng Counsel  
High Court Building  
Bangalore - 560 001

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/~~STAY/INTERIM ORDER~~  
passed by this Tribunal in the above said application(s) on 1-9-88.

*Yasmeen*  
Yasmeen  
8.9.88

Encl : As above

*O/C*

*Haider*  
for DEPUTY REGISTRAR  
(JUDICIAL)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BANGALORE

DATED THE FIRST DAY OF SEPTEMBER, 1988

Present : Hon'ble Justice Shri K.S.Puttaswamy . . . Vice-Chairman  
Hon'ble Shri L.H.A. Rego . . . Member(A)

APPLICATION NO. 1188/88(F)

G.N. Nagaraja,  
Permanent Audit Officer  
deputed as Company Secretary,  
Karnataka State Forest .  
Industries Corporation Ltd.,  
No.32/2, Crescent Road,  
Bangalore - 560 001.

• Applicant

(Dr. M.S. Nagaraja . . . Advocate)

v.

The Comptroller & Auditor  
General of India,  
No.10, BSZ Marg,  
New Delhi - 110 002.

The Accountant General  
(Audit I) Karnataka,  
Bangalore

The Accountant General,  
(Accounts & Entitlements),  
Karnataka, Bangalore-560 001.

• Respondents

(Shri M. Vasudeva Rao .. Advocate)

This application came up for hearing before this Court today.

Hon'ble Vice-Chairman has made the following:

O R D E R

Applicant by Dr. M.S. Nagaraja and Respondents by Shri M. Vasudeva Rao.

2. This is an application made by the applicant under Section 19 of the Administrative Tribunals Act, 1985. The facts of this case are similar to the facts in applications No. 111 to 114/88 S. RANGA RAJU AND OTHERS V. COMPTROLLER AND AUDITOR GENERAL AND OTHERS decided on 10th August 1988. For the very reasons stated in Ranga Raju's case we direct the respondents to extend



the benefit of six advance increments to the applicant from the date of the order of the Comptroller and Auditor General dated 7th September 1987 (Annexure A) regulating all further increments including adjustments, if any, *in accordance with law.*

3. Application is disposed of in the above terms. But in the circumstances of the case, we direct the parties to bear their own costs.



Sd/-  
VICE CHAIRMAN

Sd/-  
MEMBER (A) 11/10/87

TRUE COPY

*Hall SP*  
for DEPUTY REGISTRAR (D.R.)  
CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE